

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1014 of 2020

In the matter of:

Kailash Devbuild (India) Pvt. Ltd.

....Appellant

Vs.

Inox Wind Infrastructure Services Ltd.

....Respondent

Present:

**Appellant: Mr. Abhijeet Shrivastava, Mr. Anshuman Shrivastava,
Mr. Jayant Kumar, Advocates.**

**Respondent: Mr. Naveen Pahwa, Senior Advocate with Mr. Prateek
Thakkar, Advocate.**

ORDER

(Through Virtual Mode)

07.01.2021: Notice has been served upon the Respondent.

Mr. Naveen Pahwa, Senior Advocate with Mr. Prateek Thakkar, Advocate appears on behalf of Respondent and prays for time to file Vakalatnama.

Learned Counsel for the Appellant seeks liberty to file some documents, which are claimed to have been left out while filing the Appeal. He is permitted to file the same within two days, provided same form part of the record of the Adjudicating Authority. Advance copy thereof shall be provided to the learned Counsel for the Respondent, who may file reply affidavit within two weeks

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thereafter. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter. Short written submissions not exceeding three pages together with the relevant case laws may be filed along with the pleadings.

List on 15th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**